

### **Allotment of type I accommodation**

2361. SHRI F. M. KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have provided type I residential accommodation to the wards of some Government servants during the year 1986 who joined Government service six months after the retirement of their parents, if so, the details thereof and reasons therefor; and

(b) the reasons for which Government accommodation is not provided to the Government employees who were working on ad-hoc basis in Government Departments for three and four years, drawing no house rent allowance and are living with their parents who were allotted accommodation from general pool?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes. Smt. Ram Piari sweeperess who joined regular service six months after the retirement of her husband, was sanctioned type-I accommodation on compassionate grounds.

(b) Concession of ad-hoc allotment is given to the eligible ward of a retired Government servant working on ad-hoc basis provided his service are regularised subsequently without any break in service.

### **Allotment of flats under Fourth Self Financing Scheme in BF Block, Shalimar Bagh, New Delhi**

2362. SHRI LEONARD SOLOMAN SARING: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether it is a fact that applicants who registered themselves for allotment of DDA flats in BF Block, Shalimar Bagh, New Delhi under Forth S. F. S. have not been allotted flats;

(b) if so, what are the reasons therefor;

(c) whether any interest has been paid on the amount deposited by them for the

delay in allotment of flats to the applicants; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a)

Registration under the Self Financing Scheme is not done for any pocket or colony. It is a fact that those who were allocated flats in Pkt. BF, Shalimar Bagh, have not been allotted flats there so far.

(b) The work was abandoned by the contractor. The tenders for the balance work have been invited and they are under process.

(c) and (d) There is a provision in the Self Financing Scheme's that in case the flats are not completed within period of 2 1/2 years, allottees are compensated by payment of interest on their deposits beyond a period of 2 1/2 years at the rate of 7 per cent up to 3 years and at the rate of 10 per cent for the delay beyond 3 years upto the issue of final demand letters.

### **Shortage of Drinking Water in Delhi**

2363. SHRI GOPALA RAO. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi is likely to face an acute shortage of water in the near future unless the neighbouring States came to its help;

(b) whether Government have taken any steps in this regard; and

(c) if so, the details of the steps taken and the proposals to face the water shortage problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) ! and (b) Yes, Sir.